

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.3119 of 2020

Confederation of Real Estate Developers Association of India through its
Secretary Sri Alok Sarawgi Petitioner

Versus

Union of India through Secretary, Ministry of Environment & Forest &
Others Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner	:Mr. Abhishek Manu Singhvi, Sr. Advocate Mr. Keshav Mohan, Advocate Mr. Nitin Kumar Pasari, Advocate
For the Respondent No.1	:Mr. Neeraj Kumar, A.C. to A.S.G.I.
For the Respondent No.2	:Ms. Surabhi, A.C. to A.A.G.-II
For the Respondent No.4	:Mr. Bhanu Kumar, Advocate

05/25.03.2021 The present writ petition is taken up today through Video conferencing.

A counter affidavit on behalf of the respondent no.1 as well as on behalf of the respondent no.4 have already been filed.

Heard Mr. Abhishek Manu Singhvi, learned senior counsel for the petitioner assisted by Mr. Keshav Mohan, Advocate as well as Mr. Bhanu Kumar, learned counsel for the respondent no.4.

Mr. Neeraj Kumar, learned A.C. to A.S.G.I. submits that today being a P.I.L. day, Mr. Rajiv Sinha, learned A.S.G.I. is engaged before the learned Division Bench of this Court. He, accordingly, prays for a short adjournment so as to enable learned A.S.G.I. to advance argument on behalf of the respondent no.1.

In view of the said prayer, put up this case under the heading "For Admission" on 9th April, 2021.

(Rajesh Shankar, J.)

Rohit